

(b) No. The doctor population ratio is continuously improving over the years. The doctor population ratio for the last five years is as under:—

Year	As on date	Doctor Population Ratio	No. of Doctors
2015-16	30.06.2015	1:1681	9,59,198
2016-17	30.06.2016	1:1668	9,88,922
2017-18	31.03.2017	1:1625	10,22,859
2018-19	31.03.2018	1:1541	10,78,732
2019-20	31.03.2019	1:1456	11,59,309

(c) and (d) There are 536 medical colleges in the country with an intake capacity of 79627 MBBS seats and 47152 Post Graduate seats. Further, the Government is implementing a Centrally Sponsored Scheme for Establishment of new medical colleges attached with district/referral hospitals in 82 districts in under-served areas in the country. 39 such colleges have become functional. There is another scheme for strengthening/upgradation of existing State

Government/Central Government Medical Colleges to increase UG/PG seats in the country. Government has also relaxed the norms for Medical Colleges in terms of requirement for land, faculty, staff, bed strength and other infrastructure to facilitate the setting up of new medical colleges.

Free treatment for the poor in private hospitals

†1839. SHRI NARAYAN RANE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether under the writ petition No. 2866/2002 court has ordered Government to provide free treatment upto 25 per cent in OPDs and 10 per cent in IPDs as no action has been taken by Government on such private hospitals which have acquired their land from Government on concessional rates and are not doing the treatment of poor;

(b) if so, reasons for Government not taking action earlier on such hospitals as per the conditions and also the reasons of intervention of the Court in the matter;

(c) the response of Government in this regard and whether any officer has been held responsible for this negligence; and

(d) if so, details thereof?

† Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (d) As per Constitutional provisions, 'Health' is a State subject. It is within the domain of State/UT Government to ensure that hospitals given land at concessional rates provide free treatment to the poor. Since this is a State matter, Union Ministry of Health and Family Welfare does not maintain details in this regard.

As per information furnished by the Land and Development Office (L&DO), Union Ministry of Housing and Urban Affairs, land has been allotted to the following private hospitals of Delhi on concessional rates:—

- (i) Sir Ganga Ram Hospital
- (ii) Veeranwali International Hospital (Delhi Hospital Society)/PRIMUS-ORTHO
- (iii) Dr. Vidya Sagar Kaushalya Devi Memorial Trust (VIMHANS)
- (iv) Moolchand Khairati Ram Hospital
- (v) St. Stephens Hospital
- (vi) An additional strip of land measuring 773 square yards was allotted to R.B. Seth Jessa Ram Hospital for expansion of the hospital. Initially the land had been allotted by DDA.

In pursuance of directions issued by the Hon'ble High Court of Delhi in Writ Petition(C) 2866/2002 in the matter of Social Jurist *Vs.* GNCT Delhi and others, the Govt. of NCT Delhi had issued guidelines for provision of free treatment facilities to patients of Economically Weaker Section (EWS) category. The Hon'ble Supreme Court *vide* its order dated 01.09.2011 has ordered that 25% OPD and 10% IPD patents have to been given treatment free of cost. Accordingly, *vide* order dated 02.02.2012, Government of India took a policy decision that all the six private hospitals which have been provided land by L&DO on concessional rate must strictly follow the policy of providing treatment free of cost to 25% OPD and 10% IPD EWS patients.

As per information made available by L&DO, out of six hospitals to whom L&DO had allotted the land on concessional rate, two hospitals, namely, St. Stephen Hospital and Moolchand Khairati Ram Hospital failed to comply with the mandatory condition and filed Writ Petition before the Hon'ble High Court, who passed the order dated 28.04.2014. The Department filed SLPs in the Hon'ble Supreme Court of India against the order of Hon'ble High Court. Now, the Hon'ble Supreme Court *vide* order dated 09.07.2018 has made it mandatory for the above mentioned hospitals to strictly observe the condition of providing treatment free of cost to 10% IPD and 25% OPD Economically Weaker patients.

Government of NCT of Delhi has constituted a Monitoring Committee for this purpose. As and when any complaint is brought to the notice of the Land and Development Office by the Directorate of Health Services, Govt. of NCT of Delhi, action under lease terms is initiated against the erring hospital, which *inter alia* includes issuance of show-cause notice, cancellation of allotment, etc.

Trace and track mechanisms for drug brands

1840. DR. BANDA PRAKASH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there is proposal for introduction of trace and track mechanisms for top 300 drug brands, sold in India, to spot out counterfeit drugs;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (c) In the 79th meeting of Drugs Technical Advisory Board (DTAB) held on 16th May, 2018, the Board has deliberated the issue and agreed for introduction of authentication system for 300 pharmaceutical brands on voluntary basis.

As decided by working group constituted to finalize the modalities for the implementation of the authentication system for top pharmaceutical brands, the top 300 brand owners have been requested to furnish a sample of each product, details of the manufacturing site, etc.

Renovation of proposed Wellness Centre, Faridabad

1841. SHRI HARSHVARDHAN SINGH DUNGARPUR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to answer to Unstarred Question 3621 given in the Rajya Sabha on 27th March, 2018 and state:

- (a) the details of the current status of renovation of proposed new Wellness Centre, Sector-16, Faridabad (Haryana);
- (b) by when the said renovation will be completed;
- (c) whether the roadmap to post the staff in the said new Wellness Centre through internal adjustment has been prepared; and
- (d) if so, the details thereof and if not, the reasons therefor?